

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-470(ND)/2017

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2019.**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

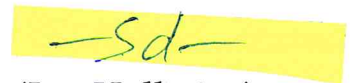
Present: Mr. Abhishek Pratap Singh, Advocates for the RP.
Mr. Abhay Kaushik, Advocates for the Respondent.

ORDER

Ld. counsel for the Corporate Debtor is directed to either produce the tally data or in alternative have their Chartered Accountant and Statutory Auditor in Court on 1st March, 2019 to explain as to how the financial statements have been prepared.



**(Dr. V.K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**